

चाहिए और हम इसके बारे में जरूर  
पूछताछ करेंगे।

15.07 hrs.

## MATTERS UNDER RULE

377

(i) NEED FOR ENHANCEMENT OF CEMENT  
ALLOCATION TO KERALA

15.06 hrs.

MARRIAGE LAWS (AMENDMENT)  
BILL\*

THE MINISTER OF LAW, JUSTICE  
AND COMPANY AFFAIRS (SHRI  
P. SHIV SHANKAR) : Sir, I beg  
to move for leave to introduce  
a Bill further to amend the Hindu  
Marriage Act, 1955 and the Special  
Marriage Act, 1954.

MR. DEPUTY-SPEAKER : The  
question is :

"That leave be granted to introduce  
a Bill further to amend the Hindu  
Marriage Act, 1955 and the  
Special Marriage Act, 1954."

*The motion was adopted.*

SHRI P. SHIV SHANKAR : Sir,  
I introduce the Bill.\*

FOOD CORPORATIONS (AMEND-  
MENT) BILL\*

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
AND RURAL RECONSTRUCTION  
(SHRI BALESHWAR RAM) : On  
behalf of Shri Birendra Singh Rao,  
I beg to move for leave to introduce a  
Bill further to amend the Food Corporations  
Act, 1964.

MR. DEPUTY-SPEAKER : The  
question is :

"That leave be granted to introduce a  
Bill further to amend the Food  
Corporations Act, 1964."

*The motion was adopted.*

SHRI BALESHWAR RAM : Sir,  
I introduce the Bill.

SHRI K. A. RAJAN (Trichur) :  
Sir as per the cement allocations made  
by the Government of India, Ministry of  
Shipping and Transport (Roads Wing)  
the allotment of cement for the second  
quarter of 1980 for the execution of Central/  
Centrally sponsored road/bridge works  
in Kerala is only 880 tonnes. The Kerala  
Government have intimated the mini-  
mum requirements of cement for the third  
quarter for Kerala State for National  
Highway works as 3280 MT. As this  
was the irreducible minimum required  
quantity, the Kerala Government has  
requested for allotment of this quantity  
in full without effecting any reductions.  
But against this request, the Govern-  
ment of India have allotted only 1000  
MT for the third quarter. For the  
fourth quarter, the Kerala Government  
has furnished the requirement  
as 4970 MT, but the quantity allocated  
was only 465 MT. Pointing out these  
facts, the Kerala Government have  
addressed the Ministry of Shipping  
and Transport for allotment of enhanced  
quantities of cement for the Central/  
Centrally sponsored works under exe-  
cution in this State. But it is under-  
stood that, till date, no reply has been  
received by the Kerala Government  
from the Government of India.

I, therefore, request the hon. Mi-  
nister to take necessary steps for the  
enhancement of cement allocation to  
the State.

(ii) RECRUITMENT OF LOWER DIVISION  
CLERKS BY TUTICORIN PORT TRUST

†SHRI D.S.A. SIVAPRAKASAM  
(Tirunelveli) : In my parliamentary con-  
stituency, there is the Tuticorin Port Trust.  
In July 1979, the Port Trust advertised  
for recruitment of Lower Division Clerks.  
Along with each application a fee of Rs.  
5/- was charged. An examination was  
also proposed for this purpose. The  
last date was 10-8-79. In response to  
this, lakhs of unemployed young men  
applied and the revenue of about Rs.  
5 lakhs must have been received by the  
Port Trust. In many newspapers there  
were also advertisements from the Port  
Trust warning the aspirants not to fall a  
prey into the hands of intermediaries  
who will deceive them of Rs. 5000 or  
Rs. 6000 per head. The Port Trust

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 27-2-81.

†The original speech was delivered in Tamil.

[Shri D.S.A. Shivaprakasam]

will hold a test and merit will be the only consideration for recruitment. Uptil January 1980, no news came from the Port Trust about the examination. Last year I enquired of the Chairman about the position of recruitment and I did not get any reply. At the same time recruitment has been done through Employment Exchange, while the applicants have been kept in the dark for nearly 1 1/2 years.

Suddenly, the application fee has been refunded after drawing Rs. 5 lakhs on one day and many M.Os have been sent from different places like Tuticorin, Madurai, Madras, Tiruchirapalli and Srivaikuntam. What is the hurry in refunding this from different places? The applicants have purchased guides, notes, etc. for preparing for the examination. They have spent much money on this. They have all been shocked to received back the fees, instead of the hall tickets. No examination has been conducted. It would have been better if an announcement cancelling the recruitment had been made. For two years the money had been in the Bank in the name of Port Trust earning interest for the Port Trust and other benefits for the Bank. The government owe a reply to the general public. What was the sudden need for giving advertisement about recruitment? How much money had been received from the aspirants? In which Bank it was deposited and what was the interest earned? What was the reason for dropping the proposal of recruitment? What was the need for withdrawing the entire money on one day? What was the need for going to different places for sending the M. Os.? How much was spent on travelling for this purpose?

(iii) AIR POLLUTION BY BIRLA CEMENT FACTORY IN CHITTORGARH

प्रो० निर्मला कुमारी शक्तावत (चित्तौड़गढ़): उपाध्यक्ष महोदय, विशेष रूप से बड़े उद्योगों द्वारा वायु प्रदूषण गंभीर चिन्ता का मामला है। अभी हाल में हमें इस विषय पर एक विधान पर चर्चा करने का अवसर मिला था। चित्तौड़गढ़ के ऐतिहासिक नगर में स्थित बिड़ला सीमेंट फैक्टरी द्वारा जिस प्रकार वायु प्रदूषण किया जा रहा है, उसकी

और मुझे बड़े दुःख के साथ विशेष ध्यान दिलाना पड़ रहा है।

फैक्टरी आवासीय क्षेत्रों के इतने निकट है कि यह लोगों के दैनिक जीवन को अस्त-व्यस्त कर रही है।

चित्तौड़गढ़ के प्रसिद्ध नगर के सैनिक स्कूल की दीवारों हर समय सीमेंट से ढकी रहती हैं। यह उस संस्था की दशा है जहां देश के सभी भागों से बच्चे देश की रक्षा के लिए प्रशिक्षण लेने आते हैं। हरियाली और खेत नष्ट हो रहे हैं क्योंकि फैक्टरी का धूल नियंत्रण संयंत्र अधूरा है। मैं केन्द्रीय सरकार से अनुरोध करूंगी कि वह इस मामले में हस्तक्षेप करे।

(iv) RE-OPENING OF MOHINI COTTON AND TEXTILE MILLS IN WEST BENGAL

SHRI SOMNATH CHATTERJEE (Jadavpur): Mohini Cotton and Textile Mills in West Bengal is lying closed since February 28, 1980, as a result whereof 2,500 workers have been rendered jobless. The Government of India had issued Notification under Section 15 of the Industrial (Development and Regulation) Act appointing an Investigation Committee to go into the affairs of the Mills. It is understood that the enquiry report has been submitted as early as in November, 1980. The Mills, if properly managed will be a viable concern. The continued closure of the Mills is not only affecting production, but has reduced the large number of workers to the level of starvation and is also seriously affecting the economy of the State. It is a matter of regret and concern that in spite of several representations made by the Workers' Unions as well as the Government of West Bengal, the Central Government has not taken any step for the take-over of the Mill. I request the Hon'ble Minister of Commerce to take immediate steps for the re-opening of Mohini Mills so that the Mills can start production and the workers get back their jobs.